

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

ORIGINAL APPLICATION NO.060/00076/2019

Chandigarh, this the 30th day of January, 2019

**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

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Anuma Bala, aged 60 years, wife of Anwar Lucas, Ex Safai Karamchari, Pass No. 3 BRD/D/1333 and PPO No. C/AF/16426/2004 House No. 1425/21 Phase 11, Mohali (SAS Nagar) – 160062 (Group D)

Applicant

(Present: Mr. Roopak Bansal, Advocate)

Versus

1. Union of India through Secretary, Ministry of Defence, South Block, New Delhi – 110011.
2. The Chief of Air Staff, Vayu Bhawan, Rafi Ahmed Kidwai Marg, New Delhi, Delhi – 110106.
3. The Controller General of Defence Accounts (CGDA) West Block – 5, R.K. Puram, New Delhi – 110066.
4. The AOC-in-C, Headquarters Maintenance Command, IAF, Vayu Sena Nagar, Nagpur – 440007.
5. A.O.C., 3 BRD (Air Force), Chandigarh – 160002.
6. The Joint Director, Controller of Defence Accounts, Nagpur – 440007.

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Respondents

ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)

1. On the commencement of hearing, learned counsel submitted that a legal notice dated 10.11.2018 (Annexure A-2) served by the applicant on the respondents for redressal of his grievance with regard to grant of family pension, as raised in the present O.A., has not been replied till date and the applicant will be satisfied if a direction is issued to the respondents to take a call on that legal notice in accordance with law.
2. Considering the short prayer made on behalf of the applicant, the O.A. is disposed of in limine with a direction to the respondents to decide the indicated legal notice (Annexure A-2) in accordance with law, by passing a reasoned and speaking order, and communicate a copy thereof to the applicant.
3. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merits of the case. No costs.

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(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 30.01.2019

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